

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 92 OF 2014

Dated : 15th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

DNH Power Distribution Co. Ltd.	...	Appellant(s)
Vs.		
NTPC-SAIL Power Co. Ltd. & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-1

Mr. K.S. Dhingra for R-2

ORDER

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1 requested some reasonable time to file their additional written submissions.

Submissions made by the learned counsel for both the parties, at supra, place on record.

Learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.1 are permitted to file their written submission on or before 18.12.2017 after serving copy to the learned counsel appearing for the opposite sides.

List the matter for hearing on **18.12.2017** as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N.K. Patil)
Judicial Member